

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 03.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/131/IB/2018  
PETITION NUMBER : CP/551/IB/2017  
NAME OF THE PETITIONER(S) : SANJAY AGARWAL  
NAME OF THE RESPONDENT(S) : ASHOK MAGNETICS LTD  
UNDER SECTION : 60

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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	A. MD Hussain	Financial Creditor / coc	Aw
	J. MANIVANNAN	COUNSEL FOR RP	Shy
	Geethanjali	Applicant	Geethanjali

**ORDER**

Counsel for RP present. Counsel for CoCs present. Counsel for the Resolution Applicant has submitted that the revised offers were made on 20.07.2018 and 27.07.2018, but the meeting of the CoCs has not been conducted by the RP. The Counsel for the CoCs has placed on record the communication dated 26.07.2018 wherein a request was made to the RP, for arranging to convene a meeting of the CoCs to consider the revised resolution plans as per the direction of this Bench. However, the RP did not arrange to convene the meeting of the CoCs for considering the revised resolution plans. Therefore, the RP is directed to convene/conduct the meeting of the CoCs within three (3) working days and report the proceedings before this Bench on the following day with complete record of the Minutes of the CoCs, failing which an appropriate order will be passed in the matter.

Similar is the position with regard to MA/130/IB/2018 filed in CP/551/IB/2017. Therefore, the resolution plans submitted by the Applicant Mr. Dorairaj Thillairaj shall also be considered by the CoCs in its meeting. Put up on **09.08.2018 at 10.30 A.M.**

MS

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**(CH. MOHD SHARIEF TARIQ)**  
MEMBER (JUDICIAL)